

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

CP(IB) 63 of 2018

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2021

Name of the Company:

Phoenix ARC Pvt Ltd  
(Trustee of Phonenix Trust FY 14-9)  
V/s  
Doshion Pvt Ltd

Section:


7 of Insolvency and Bankruptcy Code, 2016

**ORDER**

Learned CA Mr. Sanjay Majumdar appeared. Learned Senior Counsel Mr. Rashesh Sanjanwala along with learned counsel Mr. Shashvata Shukla appeared for the Corporate Debtor.

When the matter was taken up for hearing, it was submitted by both the sides the issue involved in this application is regarding the nature of acknowledgment of debt for the purpose of extension of limitation period. This issue is still pending before the Hon'ble Supreme Court. Hence, matter stands adjourned for further consideration on 03.05.2021

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 31st day of March, 2021